F. No. J-11014/4/2025-Judicial Government of India Ministry of Law & Justice Department of Legal Affairs (Judicial Section)

Shastri Bhawan, New Delhi, Dated the 23rd September, 2025

ORDER

The President is pleased to engage following three Advocates as Deputy Solicitor General of India for the High Courts, as shown below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:

DEPUTY SOLICITOR GENERAL OF INDIA

SI. No.	Name of Advocate (S/Shri)	Contact details	Enrl. No.
	High	Court of Telangana at Hyderabad	
1	Nagaram Bhujanga Rao	Flat No. 101, Padmavathi Towers, H. No. 12-13-364, Street No. 19, Tarnaka, Hyderabad-500017 Mob: 9391055998 Email: advo.nbrao@gmail.com	TS/537/1998
	High (Court of Uttarakhand at Nainital	
2	Lalit Sharma	Chamber No. 55, High Court Campus, Nainital, Uttarakhand Mob: 9412086102 Email: advlalitsharma@yahoo.co.in	UK/4270/2004
	High Co	ourt of Karnataka, Dharwad Bench	
3	Venkatesh M. Kharvi (Karikal)	Karnataka High Court, Dharwad Bench, At: Dharwad Ankolekar Building, Opp: District Court, P.B. Road, Dharwad-580001 Mob: 9448729855, 8970587999 Email: kharvi.venkatesh@gmail.com	1329/2002

2. Consequent upon above engagement, the name of (i) Shri Nagaram Bhujanga Rao appearing at Sl. No. 110 in this Department's Order No. J-11015/7/2018-Judicial dated 18.04.2018 as Additional Standing Government Counsel for District & Subordinate Courts, Hyderabad and (ii) name of Sh. Lalit Sharma appearing in List 'A' at Sl. No. 1 in this Department's Order No. J-11017/18/2018-Judicial dated 28.02.2019 { both of these orders to be read with Order No. J-11017/1/2022-Judicial (Part-1) dated 18.04.2022} as Sr. Panel Counsel for High Court of Uttarakhand, stand deleted.



- The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs especially the OM No. J-16/11/2017-Judicial dated 08.02.2018 imposing certain restrictions upon Panel Counsel. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.
- Hindi version of this order will follow. 4.

Senior Government Advocate

Copy (through email) to:-

- 1. PS to Hon'ble MoS (I/C) L&J.
- 2. PSO to Law Secretary/Additional Secretaries/all JS&LA in the Main Sectt.
- 3. PS to Attorney General of India/PS to Solicitor General of India.
- 4. The ASGIs, High Court of Karnataka, High Court of Telangana.
- 5. All the Deputy Solicitors General of India in various High Courts.
- The Registrar, High Court of Karnataka, Circuit Bench at Dharwad.
 The Registrar, High Court of Uttarakhand at Nainital.
 The Registrar, High Court of Telangana at Hyderabad.
 In-charge, Branch Secretariat, Bengaluru.

- 10. All the three DSGIs above with request to send their Bank Account details etc. to Cash (LA) Section in this Department for the purpose of payment of monthly retainership fee.
- 11. The Cash (LA) Section, w. r. t. payment of retainership fee to the above DSGIs w.e.f. the date of this
- 12. The Pay & Account Office, Department of Legal Affairs, New Delhi.
- 13. LIMBS Team.
- 14. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- 15. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section'.

1. Jan 23.09. 2025 (Kumar Gaurva) Section Officer Tel. 011-23384945

Email: judicial-dla@nic.in